

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-204**  
IB-1874/ND/2019  
IA/3642/2020

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd.

**Vs.**

M/s. Sarveshwar Creations Pvt. Ltd.

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

Order delivered on 25.09.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

For the Respondent

: Mr. Aditya Dewan, Mr. Siddharth Chechahi, Advocates for RP  
: Ms. Ekta Chaudhary and Ms. Ridhima and Mohan Lal Vij,  
Advocates for Union Bank

**ORDER**

List this IA alongwith IA No. 3790/2020 on 06.10.2020.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

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**ORDER**

Ms. Ekta Chaudhary appeared on behalf of respondent and seeks time to file written submissions. Mr. Aditya Dewan appeared on behalf of RP and submitted that despite the moratorium, the bank is going to pursue the ~~specific~~ <sup>SARVESHWAR</sup> proceeding in respect of the subject matter of the property.

No such fact has been brought by the RP on the record by filing supplementary affidavit on this issue, therefore, we are unable to give any direction on the submission of the RP. If, RP wanted to get any order/direction from us, then he is well advised to bring all these facts on record by filing a supplementary affidavit. At present, we are not going to give any direction on the submissions made on behalf of the RP.

Ms. Ekta CHaudhary seeks three days' time to file written submissions. She is directed to file the same within three days from today after serving an advance copy upon the Ld. Counsel for the RP. List on 06.10.2020. The terms of moratorium should be followed <sup>meticulously</sup> by all the parties.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**